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Title: Papers laid on the Table of the House by Ministers/members.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): On behalf of Shri Vayalar Ravi, I beg to lay on the Table a copy of the Public Procurement Policy for Micro and Small Enterprises (MSEs) Order, 2012 (Hindi and English versions) published in Notification No. S.O. 581(E) in Gazette of India dated 26<sup>th</sup> March, 2012 issued under Section 11 of the Micro, Small and Medium Enterprises Development Act, 2006.

(Placed in Library, See No. LT 7377/15/12)

...(Interruptions)

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Heavy Electricals Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2012-2013.

(Placed in Library, See No. LT 7378/15/12)

...(Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay on the Table:-

(1) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, S.A.S. Nagar, for the year 2010-2011, together with Audit Report thereon.

(Placed in Library, See No. LT 7379/15/12)

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2009-2010, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2009-2010.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 7380/15/12)

(5) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Drugs and Pharmaceuticals Limited for the years 2009-2010 and 2010-2011 within the stipulated period of nine months after the close of the respective accounting years.

(Placed in Library, See No. LT 7381/15/12)

(6) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bengal Chemicals and Pharmaceuticals Limited for the years 2009-2010 and 2010-2011 within the stipulated period of nine months after the close of the respective accounting years.

(Placed in Library, See No. LT 7382/15/12)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the RITES Limited and the Ministry of Railways for the year 2012-2013.

(Placed in Library, See No. LT 7383/15/12)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): I beg to lay on the Table:-

(1) A copy of the Chartered Accountants (Amendment) Regulations, 2012 (Hindi and English versions) published in Notification No. F. No. 1-CA (7)/145/2012 in Gazette of India dated 1<sup>st</sup> August, 2012 under Section 30B of the Chartered Accountants Act, 1949.

(Placed in Library, See No. LT 7384/15/12)

(2) A copy of the Limited Liability Partnership (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 430(E) in Gazette of India dated 5<sup>th</sup> June, 2012, under Section 79 of the Limited Liability Partnership Act, 2008 containing corrigendum thereto published in Notification No. G.S.R. 485(E) dated 21<sup>st</sup> June, 2012.

(Placed in Library, See No. LT 7385/15/12)

(3) A copy each of the following Notifications (Hindi and English versions) under Section 67 of the Limited Liability Partnership Act, 2008:-

- (i) Draft Notification No. F. No. 1/1/2011-CL-V specifying the provisions of sub-section (1) of Section 637 of the Companies Act, 1956 shall be extended to the Limited Liability Partnerships.
- (ii) Draft Notification No. F. No. 1/1/2011-CL-V delegating to the Regional Directors at Mumbai, Nodia, Kolkata, Chennai, Ahmedabad and Hyderabad, the powers and functions of the Central Government under Section 39 of the said Act.

(Placed in Library, See No. LT 7386/15/12)

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 642 of the Companies Act, 1956:-

- (i) The Companies (Filing of Documents and Forms in Extensible Business Reporting Language) Rules, 2011 published

in Notification No. G.S.R. 748(E) in Gazette of India dated 5<sup>th</sup> October, 2011.

- (ii) The Companies (Director Identification Number) Amendment Rules, 2012 published in Notification No. G.S.R. 395(E) in Gazette of India dated 28<sup>th</sup> May, 2012.
- (iii) The Companies Director Identification Number (Second Amendment) Rules, 2012 published in Notification No. G.S.R. 429(E) in Gazette of India dated 5<sup>th</sup> June, 2012.
- (iv) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2012 published in Notification No. G.S.R. 411(E) in Gazette of India dated 31<sup>st</sup> May, 2012.
- (v) The Company Law Board (Fees on Application and Petitions) (Amendment) Rules, 2012 published in Notification No. G.S.R. 547(E) in Gazette of India dated 10<sup>th</sup> July, 2012.
- (vi) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2012 published in Notification No. G.S.R. 548(E) in Gazette of India dated 10<sup>th</sup> July, 2012.
- (vii) The Companies (Central Government's) General Rules and Forms (Fourth Amendment) Rules, 2012 published in Notification No. G.S.R. 577(E) in Gazette of India dated 19<sup>th</sup> July, 2012.
- (viii) The Companies (Central Government's) General Rules and Forms (Fifth Amendment) Rules, 2012 published in Notification No. G.S.R. 588(E) in Gazette of India dated 26<sup>th</sup> July, 2012.
- (ix) The Companies (Accounting Standards) (Amendment) Rules, 2011 published in Notification No. G.S.R. 179(E) in Gazette of India dated 3<sup>rd</sup> March, 2011.
- (x) G.S.R. 650(E) published in Gazette of India dated 30<sup>th</sup> August, 2011, inserting certain accounting standards in the Notification No. G.S.R. 179(E) dated 3<sup>rd</sup> March, 2011.

(5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT 7387/15/12)

(6) A copy of the Notification No. S.O.733(E) (Hindi and English versions) published in Gazette of India dated 4<sup>th</sup> April, 2012, appointing the Assistant Commissioner of Income-tax, Guwahati, as the prescribed authority of the purposes of clause (a) of sub-section (1A) of Section 108 of the Companies Act, 1956 issued under rule 5A of the Companies (Central Government's) General Rules and Forms, 1956.

(Placed in Library, See No. LT 7388/15/12)

(7) A copy of the Notification No. S.O.298(E) (Hindi and English versions) published in Gazette of India dated 17<sup>th</sup> April, 2012, making certain amendments in the Schedule XIV of the Companies Act, 1956 issued under sub-section (1) of Section 641 of the said Act.

(Placed in Library, See No. LT 7389/15/12)

(8) A copy each of the following Notifications (Hindi and English versions) issued under Section 637 of the Companies Act, 1956:-

- (i) S.O.1538 (E) published in Gazette of India dated 10<sup>th</sup> July, 2012, delegating powers and functions, mentioned therein, of the Central Government to Registrar of Companies, subject to certain conditions.
- (ii) S.O.1539(E) published in Gazette of India dated 10<sup>th</sup> July, 2012, delegating powers and functions, mentioned therein, of the Central Government to Registrar of Directors, , subject to certain conditions.

...(*Interruptions*)